HIGH COURT OF KARNATAKA, BENGALURU, DATED: 02ND MAY, 2025.

<u>NOTIFICATION</u>

The High Court of Karnataka hereby declares that Sri. Shivaraju H.S., Civil Judge, appointed vide Government Notification No.LAW 179 LAC 2016 dated 10.04.2017 and assumed charge as such on 24.04.2017 has satisfactorily completed his period of probation on the afternoon of 23.04.2019.

BY ORDER OF THE HIGH COURT,

Sd/-(K.S. BHARATH KUMAR) REGISTRAR GENERAL

To:

The Compiler, Karnataka Gazette, Bengaluru (in duplicate) for favour of publication in the next issue of Gazette in Part-II, Section 2, through the Nodal Officer, High Court of Karnataka, Bengaluru.

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- 2. Sri. Shivaraju H.S., Civil Judge and JMFC, Nagamangala.
- 3. The Accountant General (A & E) in Karnataka, Bengaluru.
- 4. The A.R.(S.S.)-cum-PPS to Hon'ble the Chief Justice.
- 5. All the Private Secretaries to the Hon'ble Judges.
- 6. The Registrar General/ Registrar (Vigilance)/ Registrar (Judicial)/ Registrar (Infrastructure and Maintenance)/ Registrar (Statistics and Review)/ Registrar (Protocol and Hospitality)/ Registrar (Computers)/ Registrar (Recruitment)/ Registrar (Administration).
- 7. The Additional Registrar General, High Court of Karnataka, Dharwad and Kalaburagi Benches.

- 8. The Central Project Co-ordinator of this office.
- 9. The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.
- 10. The Prl. Secretary to Government of Karnataka, Department of Law, Justice and Human Rights, Vidhana Soudha, Bengaluru.
- 11. The Section Officers of GOB-II/R&SB/HCL/HCB/DJA/HVC Branches of this office.
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